

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 20 of 2019 IN
DFR NO. 10 OF 2019

Dated: 8th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Himachal Pradesh Power Transmission Corporation Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg

ORDER

(IA NO. 20 OF 2019 - FOR URGENT LISTING)

Heard learned counsel, Ms. Neha Garg, appearing for the Appellant. The learned counsel for the Appellant, at the outset submitted that the instant application is filed on the ground of urgency. Further, she has submitted that, in the light of the statement made in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

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Registry is directed to number the Appeal and list the matter for admission on **10.01.2019** in the event defects are cured.

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N.K. Patil)
Judicial Member